

BOMBAY.—PETTY SESSIONS' ASSESSOR.

ACT No. II. OF 1854.

[*Passed on the 3rd February, 1854.*]

*1. and 2. Abolishes the Office of Assessor to Petty Sessions.*

An Act to abolish the Office of Assessor to the Court of Petty Sessions at Bombay.

Whereas it is unnecessary to continue the Office of Assessor to the Court of Petty Sessions at Bombay; It is enacted as follows :

I. So much of Article 2, Title 2, of the Rule, Ordinance and Regulation I. of 1834, passed by the Governor in Council of Bombay, as enacts that the Court of Petty Sessions at Bombay therein-mentioned shall constantly be attended by a Barrister-at-law, as and by way of Assessor to the said Court, such Assessor ~~to be a Justice of the Peace and an advocate of the Supreme Court of Judicature at Bombay, and to be appointed and removeable by the Governor in Council,~~ is hereby repealed.

II. It shall not be necessary for the said Court of Petty Sessions to be attended by any person as or by way of Assessor to the said Court.